

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 612/98.

Date of Order: 5-4-95

Between:

T.V.R.K.Sarma .

.. Applicant.

and

1. Union of India, rep. by the Chairman,
Railway Board, Railbhavan, New Delhi-1.
2. The General Manager, S.C.Rly,
Railnilayam, Secunderabad-371.
3. Sri P.Murugan, Chief Personnel Officer
and Chairman, D.P.C. S.C.Rly,
Railnilayam, Secunderabad-371.
4. Sri S.Tamilcholai.
- 5 Sri P.Srinivasulu.
6. S.Veera Raju.
7. ~~Sri P.Durgaiah.~~
8. Sri E.Sukumaran.
9. Sri S.Subba Rao.
10. Sri B.Bhaskara Rao.
11. Sri P P.Rajasekharan Pillai.
12. Sri T.S.P.Ramakrishna.
13. Sri T.Murahari Rao.
14. Sri S.Natarajan.
15. Sri V.Viswanadha Mudaliar.
16. Sri B.Chalapathi Rao.

.. Respondents.

For the Applicant: Mr. V.Rama Rao, Advocate

For the Respondents: Mr. N.R.Devraj, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE VLNEELADRI RAO : VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

...2

The C.P.O. S.C.Rly, has to get the ACRs of the applicant which were considered at the time of Viva-voce held on 24.3.92 for consideration for promotion to the post of APO, and also the minutes of the DPC produced by 11-4-95.

List it on 11.4.95.

Ar. Ar. Ar.
Deputy Registrar (J)CC

To

1. The Chairman, Railway Board, Railbhavan, Union of India, New Delhi-1.
2. The General Manager, S.C.Rly, Railniyayam, Secunderabad-371.
3. Sri P.Murugan, Chief Personnel Officer, and Chairman, D.P.C. S.C.Rly, Railnilayam, Secunderabad.
4. One copy to Mr.V.Rama Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One spare copy.

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TYPED BY _____ CHECKED BY _____
COMPARED BY _____ APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 5 - 4 1995.

ORDER/JUDGMENT

M. A. / R. A. / C. A. No.

O. A. No.

in

612/92

T. A. No.

(W. P.)

Admitted and Interim directions
issued

Allowed

Post on 11/4/95

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No. order as to costs.

